

Note :- 1. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

2. All motions and mentioning of D. B. Civil side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.

All motions and mentioning of D. B. Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.

3. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the seniormost Hon'ble Judge presiding over such Benches.

**SITTING OF BENCHES OF PATNA HIGH COURT FROM 13th April, 2015**  
**DIVISION BENCHES**

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| 1. Hon'ble The Chief Justice &<br>Hon'ble Mr. Justice Ashwani Kumar Singh                   | I. LPA - Admission (from 2014)<br>II. Old LPA - Hearing (Monday) - At 2.15 P.M<br>III. Cr. Appeal (D.B.) Admission & Interlocutory Application (Daily)<br>IV. CWJC – PIL<br>V. CWJC - Relating to validity of Enactments, Rules, Regulations etc & Judicial Service<br>VI. CWJC relating to central excise custom and other central govt. matters.<br>VII. Any other civil matters not assigned to any other D.B.<br>VIII. Civil Review (D.B.) – Admission & Hearing<br>IX. Cr. Appeal – Hearing (Thursday & Friday) – At 2.15 P.M. |
| 2. Hon'ble Mr. Justice Iqbal Ahmed Ansari &<br>Hon'ble Mr. Justice Gopal Prasad             | I. Cr. Appeal (final Hearing from 1993) - At 10.30 A.M<br>II. Cr. Appeal (final Hearing from 2008 Custody matter) - At 2.15 P.M   |
| 3. Hon'ble Mr. Justice V.N. Sinha &<br>Hon'ble Mr. Justice Ahsanuddin Amanullah             | I. LPA - ( Non -Service matters) Admission ( Upto 2013 )<br>II. LPA - (final Hearing)<br>III. M.A. – Other Than Tax (Arising from Family Courts Act)<br>Admission, final Hearing & Other than tax matters<br>IV. Cr. Appeal – final Hearing (from 1993) – At 2.15 P.M.  |
| 4. Hon'ble Mr. Justice Navaniti Prasad Singh &<br>Hon'ble Mr. Justice Jitendra Mohan Sharma | I. CWJC – CAT Matters<br>II. LPA (Services matters ) upto 2013 – Admission & Hearing  |
| 5. Hon'ble Mr. Justice Ramesh Kumar Datta &<br>Hon'ble Justice Smt. Anjana Mishra           | I. All MJC (D.B.)<br>II. All Cr. W. J. C. (Habeas Corpus) – Orders, Admission & Hearing.<br>III. M. A. (Taxation)<br>IV. All cases relating to Taxation – Orders, Admission and Hearing<br>V. LPA - (final Hearing)   |
| 6. Hon'ble Mr. Justice Samarendra Pratap Singh &<br>Hon'ble Mr. Justice Kishore K. Mandal   | I. Criminal Appeals (D.B.) (Custody matters since 2007 – Hearing<br>II. Original Cr. Misc. – Orders, Admission and Hearing.   |
| 7. Hon'ble Mr. Justice Dharnidhar Jha &<br>Hon'ble Mr. Justice Amaresh Kumar Lal            | Criminal Appeals (D.B.) (Custody matters since 2007) – Hearing  |

**CIVIL & CRIMINAL SINGLE BENCHES**

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| 1. Hon'ble Mr. Justice Ajay Kumar Tripathi | Group – II(i) & Group – II(ii) – CWJC :- Orders, Admission & Hearing (from 2014)   |
| 2. Hon'ble Mr. Justice Mihir Kumar Jha     | I. Group – II (iii) & Group – II (iv) CWJC – Orders, Admission & Hearing (from 2014)<br>II. Company Petitions and Company Applications   |
| 3. Hon'ble Mr. Justice Dr. Ravi Ranjan     | I. Group – IV – CWJC – Orders, Admission & Hearing (2014 & 2015)<br>II. Group – III CWJC – Orders, Admission & Hearing (from 2014)<br>III. Election Petitions  |
| 4. Hon'ble Justice Smt. Anjana Prakash     | I. Criminal Misc. Matters under Section 482 Cr. P.C. – Orders, Admission & Hearing.<br>II. Cr. Revision – Orders, Admission & Hearing.<br>III. Other Criminal matters not assigned to any other Bench – Orders, Admission & Hearing. |

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| 5. Hon'ble Mr. Justice Jyoti Saran               | Group--V -CWJC ( 2014 & 2015) Orders, Admission & Hearing<br>(Except CWJC arising form Orders of Civil Courts.)  |
| 6. Hon'ble Mr. Justice Rakesh Kumar              | Group -- II & III - CWJC -- Orders, Admission & Hearing (up to 2013)   |
| 7. Hon'ble Mr. Justice Birendra Prasad Verma     | Group -- IV & V CWJC -Orders, Admission & Hearing (up to 2013)   |
| 8. Hon'ble Mr. Justice Dinesh Kumar Singh        | I. Criminal Misc. Matters under Section 438 Cr. P.C.<br>II. Cr. Miscellaneous Applications for Cancellation of Bail and Transfer-- Orders, Admission & Hearing.  |
| 9. Hon'ble Mr. Justice Mungeshwar Sahoo          | F. A. -- Order and Hearing   |
| 10. Hon'ble Mr. Justice Hemant Kumar Srivastava  | Criminal Misc. Matters under Section 439 Cr. P.C.  |
| 11. Hon'ble Mr. Justice V. Nath                  | I. Second Appeals -- Order , Admission & Hearing<br>Civil Revision --Orders, Admission & Hearing.<br>II. Writ Petitions arising from orders of<br>Civil Courts/ converted from Civil Revision Applications<br>(U/s 115 C. P. C.) --Orders, Admission & Hearing.<br>III. Other Civil matters not assigned to any other Bench<br>-- Orders, Admission & Hearing. |
| 12. Hon'ble Mr. Justice Shivaji Pandey           | Group --IV & Group --V -CWJC - Hearing. (final Hearing)  |
| 13. Hon'ble Mr. Justice Vikash Jain              | I. Cr. W.J. C.(SJ)-- Orders, Admission & Hearing<br>II. Cr. Appeals (SJ)--Order, Admission & Hearing<br>III. Govt. Appeals and Criminal Application under Section 341<br>Cr. P. C. -- Orders, Admission & Hearing.<br>IV. SLA -- Orders, Admission & Hearing.  |
| 14. Hon'ble Mr. Justice Aditya Kumar Trivedi     | Criminal Misc. Matters under Section 438 Cr. P.C.  |
| 15. Hon'ble Mr. Justice Rajendra Kumar Mishra    | I. MJC --Orders, Admission & Hearing.<br>II. Miscellaneous Appeals -- Orders, Admission & Hearing.<br>III. Testamentary cases/ Suits Cases -- Orders, Admission & Hearing.   |
| 16. Hon'ble Mr. Justice Chakradhari Sharan Singh | Group - II & Group - III -CWJC -- (final Hearing)  |
| 17. Hon'ble Mr. Justice Prabhat Kumar Jha        | Criminal Misc. Matters under Section 439 Cr. P.C.  |